

ITEM NO.102

COURT NO.1

SECTION XVI

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Civil Appeal No(s). 6370/2003

STATE OF WEST BENGAL

Appellant(s)

VERSUS

SRI KUMUD BANDHAB SAMANTA(D)BY LRS & ORS

Respondent(s)

(with office report)

WITH

C.A. No. 3661/2005
(With Office Report)

Date : 25/09/2014 These appeals were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMANFor Appellant(s) Mr. Anip Sachthey, Adv.
Ms. Shagun Matta, Adv.For Respondent(s) Mr. Rana Mukherjee, Adv.
Ms. Kasturika Kaumudi, Adv.
Mr. Shekhar Kumar, Adv.Mr. M. P. Jha, Adv.
Mr. Harshvardhan Jha, Adv.
Mr. Ram Ekbal Roy, Adv.UPON hearing the counsel the Court made the following
O R D E RInter alia, one of the issues in these
Signature Not Verified

Appeals is about the jurisdiction of the civil court

Digitally signed by
Rajesh Dham
Date: 2014.09.26
18:17:10 IST
Reason:in view of the bar under Section 57B of the West
Bengal Estates Acquisition Act.

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We are informed that some of the matters
being Special leave Petition (Civil) No. 12367 of
2014, State of West Bengal & Ors. Vs. Swapan Pal &
Ors., and other connected matters involving the

identical issue are pending before this Court.

Mr. Rana Mukherjee, learned counsel for the respondent No. 1 in Civil Appeal No. 6370 of 2003, submits that these Appeals may be taken up for hearing after disposal of group of matters being Special leave Petition (Civil) No. 12367 of 2014 and other connected matters.

His prayer is reasonable as one of the issues in the present Appeals is about the jurisdiction of the civil court, although Mr. Rana Mukherjee, learned counsel, submits that this issue was not raised by the appellants before the first appellate court or the High Court.

List these Appeals after disposal of group of matters being Special leave Petition (Civil) No. 12367 of 2014 and other connected matters.

(RAJESH DHAM)
COURT MASTER

(RENU DIWAN)
COURT MASTER